

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/4379/2020**

This the 11th day of May, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Tariq Ahmad Dalal son of Abdul Aziz Dalal resident of Bongam, Shopian, Kashmir, Age 35 years.

.....Applicant

(Advocate:- Mr. Q R Shamas-**Not Present**)

**Versus**

1. Mr. R.K. Jeerat, Commissioner/Secretary, Health Department, Government of J&k Civil Sectt. Srinagar/Jammu and one another

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

This T.A. is a contempt petition transferred by the Hon'ble High Court of J&K to this Tribunal. Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. On the last listed date i.e. 02.03.2021 also, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter.

3. In any case, we have gone through records. No case for Contempt of Court is made out against the respondents. Accordingly, the CCP is closed and the notices issued stand discharged.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Arun*